

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 391**

TO BE ANSWERED ON FEBRUARY 06, 2023

FIRE FIGHTING SYSTEM IN DDA FLATS

NO. 391. SHRI P. BHATTACHARYA:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether it is a fact that 2,360 EWS flats located in Dwarka, Sec-23B, Delhi were allotted by DDA in 2014;
- (b) if so, whether it is also a fact that the fire fighting system has not been tested till date for which the DDA had spent cores of rupees;
- (c) whether the same falls under the jurisdiction of DDA or MCD;
- (d) the reasons that testing has not been carried out till now; and
- (e) the person or authority which will be held accountable for any kind of accident in the future?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (e): Delhi Development Authority (DDA) has allotted 2,360 LIG/one bedroom flats in its Housing Scheme 2014 in Dwarka Sector, 23 B. DDA has informed that the fire safety certificate was issued by Delhi Fire Service on 12.06.2013 after testing of fire fighting system. DDA has further informed that as per the provisions of Housing Scheme 2014, the civil and electrical maintenance is to be carried out by Residents Welfare Association (RWA) and as per Housing Scheme 2014, RWA is responsible for maintenance of fire fighting system.
